

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

**(IB)-1744(ND)2019**

**CORAM:**

**PRESENT: MR. L.N. GUPTA**  
**HON'BLE MEMBER(T)**

**CH. MOHD. SHARIEF TARIQ**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2019**

**NAME OF THE COMPANY: M/s. Syndicate Bank. V/s. M/s. Bulland Buildtech Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 7 of IBC, 2016**

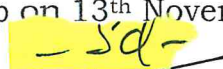
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<b>Present:</b>	Mr. Hitesh Sachar, Ms. Riya Dhingra, Advocates for the Petitioner
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**ORDER**

Counsel for both the sides are present. Counsel for the Corporate Debtor has referred to the communication dated 5<sup>th</sup> October, 2019 that was sent to the Managing Director of the Syndicate Bank giving a proposal for settlement along with a demand draft of Rs. 1 cr. The Counsel for the Financial Creditor submitted that she has no instructions from her client. Last and final opportunity is given to the Corporate Debtor for negotiating the settlement, if any, failing which both the sides are directed to make final submissions irrespective of the fact whether any reply is filed or not.

Put up on 13<sup>th</sup> November, 2019.

  
**(L.N. Gupta)**  
**Member (T)**

  
**(Ch. Mohd. Sharief Tariq)**  
**Member (J)**

[Dilshad]